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Notes of the Registery

ORDER OF THE TRIBUNAL

available, Case is affinend far orders on 20/2/64

We

20.2004

None for petitioner.

Shri K.N. Pethia learned counsel for respondents.

Heard the learned counsel for the respondents.

CCP No. 82/03 has been filed by the petitioner for non-compliance of the order of this Tribunal passed on 24.11.2003 in OA No. 813/03 by which the respondents were directed as under :-

"If the applicant is not relieved as on date and another person has not been posted to his place, then it is proper to direct the respondent No.2 to continue the applicant at the place where he is working i.e. at Bhedaghat till the representations are considered and appropriate orders are passed by modifying the order of transfer at Annexure-A-1, within a period of one month from the date of receipt of copy of this order.

We have issued the notice to the respondents directing them to produce the attendance register to see whether the petitioner has been relieved or not. The learned counsel for the respondents has produced the attendance register maintained in the office of the respondents which shows that the petitioner was not working in the office in the month off November, 2003. After perusal of the attendance register, we find that there is no disobedience of the order of this Tribunal. The Contempt petition is dismissed. Notice are discharged.

959 mg. 3-cm

(d.Shanthappa)
Judicial Member

(M.P. Singh) Vice Chairman